

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

--
I.A.No. 537 of 2025
IN
ORIGINAL APPLICATION NO.779 /2024

DINESH GUPTA ...PETITIONER/APPLICANT

VERSUS

STATE OF PUNJAB AND OTHERS ...RESPONDENTS.

I N D E X

SR. NO	PARTICULARS	DATED	PAGE
1.	Reply by way of Affidavit of Sanjeev Kumar, PFS, Divisional Forest Officer, Gurdaspur Forest Division, Gurdaspur, of the I.A/ Application for placing on record Additional fact and documents, on behalf of respondents No. 1 to 3.	07.11.2025	1-10
2.	Annexure A-1 (Photographs)	—	11-37
3.	Annexure A-2(Enumeration list)	—	38-39

Place

Date: 07/11/2025


Deponent
Sanjeev Kumar, PFS,
Divisional Forest Officer,
Gurdaspur Forest Division,
Gurdaspur,

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

I.A.No. S37 of 2025

IN

ORIGINAL APPLICATION NO.779 /2024

DINESH GUPTA S/O KRISHAN LAL GUPTA, Aged 55 Years
R/O Kothi No 1 Ward No 14, Mohalla Prem Nagar
Saingarh, Near Deffodil Public School, Tehsil Pathankot,
District Gurdaspur 145001

MOB. NO.9417014574

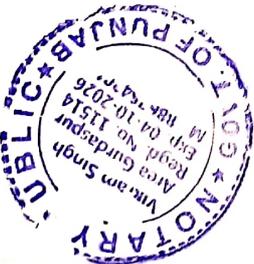
E mail Id lenitpharmaceuticals@gmail.com

.PETITIONER/APPLICANT

VERSUS

1. STATE OF PUNJAB
Through Chief Secretary
Chief Secretary Office, 6th Floor,
Punjab Civil Secretariat -1, Sector 1,
Chandigarh, 160001, Punjab
Email Id: CS@punjab.gov.in
2. PRINCIPAL CHIEF CONSERVATOR OF FOREST
Forest Complex, Sector 68, Sahibzada Ajit Singh
Nagar Mohali Punjab 160062
Email Id: pccfcomplex@gmail.com
3. DFO (District Forest Officer)
Civil Lines Shehzada Nangal, Gurdaspur, Punjab
143521
Email Id: dfogurdaspur@gmail.com
4. NATIONAL HIGHWAY AUTHORITY OF INDIA
Through Project Head/State Head
PIU-Amritsar E-09, Dream City, Amritsar-143115
Punjab
Email Id: piuamritsar@nhai.org

...RESPONDENTS.



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Reply by way of Affidavit of Sajeev Kumar,
PFS, Divisional Forest Officer,
Gurdaspur Forest Division, Gurdaspur, of
the I.A/Application for placing on record
Additional fact and documents, on behalf of
respondents No. 1 to 3.

RESPECTFULLY SHOWETH:

I, the above named deponent do hereby solemnly
affirm and declare as under:-

PRELIMINARY SUBMISSIONS:-

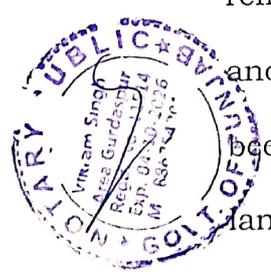
1. That the above noted Original Application is pending adjudication before this Hon'ble National Green Tribunal and is now fixed for hearing on 12.11.2025.
2. That this Original Application was filed by the applicant/petitioner while alleging that more than 100 green trees, have been removed by the NHAI allegedly with the collusion between the Forest department, during the construction of vehicular underpass on NH-54 from Km stone 43.000 to Km stone 44.200 specifically in the area of Sohal Village Taluka and District Gurdaspur, which would have a significant impact on the local climate. In which the detailed reply was also filed on dated 02.01.2025 and thereafter on the instructions of this Hon'ble Tribunal the additional affidavit was also filed on dated



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07.04.2025 and thereafter on the instructions of this Hon'ble Tribunal the short affidavit was also filed on dated 11.08.2025 and now in order to wastage of precious time of this Hon'ble Tribunal, this application for taking on record additional fact and documents, which are based on totally wrong facts, has been filed, which is nothing but an abuse the process of law, as such is not maintainable and is liable to be dismissed.

3. That the petitioner/applicant has not approached to this Hon'ble court with clean hands and has tried to mislead this Hon'ble court by mis-stating and by concealing true facts of the case. The petitioner/ applicant is trying to create confusion by equating the plants and trees, regarding the age, girth, size of plants and trees, and area/land from which allegedly to be removed by the NHAI, whereas the fact is that some of the plants and trees which are allegedly to be removed are still standing. And further, the plants and trees which have been removed by the NHAI have been removed from their own land not from the forest land as alleged. As a matter of fact all the proceedings have been initiated in accordance with procedure and no illegality has been committed during the entire



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process as alleged, as such this application as well as OA filed by the Petitioner/applicant is not maintainable in its present form. Thus the same is liable to be dismissed.

4. That the present application filed by the petitioner deserves to be dismissed with heavy costs as baseless, vague and false averments have been made in this application, just with a view to mislead this Hon'ble Court.

5. That the Petitioner/applicant has filed the present application with a malafide intention to delay the decision of the case. Thus the same is liable to be dismissed.

6. That from the position as explained above, the application of the petitioner/applicant is not legally maintainable and he is estopped by his own act and conduct from filing such 'false and frivolous application, as such the same is liable to be dismissed.

7. That in the light of above said facts, the present petition is quite an abuse and misuse of the legal process and the same is liable to be dismissed with costs.



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8. That the present application has been filed with the ulterior motive, and the same has been filed with malafide intention in order to unnecessary harass the respondents-department and to drag in unnecessary litigations. Therefore, the application deserves to be dismissed.

Keeping in view the position explained above, the present application is not maintainable and is liable to be dismissed.

REPLY ON MERITS:-

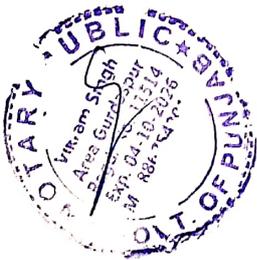
1. That the contents of para No.1 of the application are matter of record. However, the next date of hearing is now fixed for 12.11.2025.
2. That the contents of para No.2 of the application are wrong and hence denied. It is submitted that no such fresh incidents of illegal tree felling occurred after the order dated 14.10.2024 as alleged.
3. That the contents of para No.3 of the application are matter of record.
4. That the contents of para No.4 of the application as stated are wrong and hence vehemently denied. As mentioned above, the petitioner/ applicant is trying to create confusion by equating the plants and trees,



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regarding the age of plants and trees, and area/land from which allegedly to be removed by the NHAI, whereas the fact is that some of the plants and trees which are allegedly to be removed are still standing. And further, the plants and trees which have been removed by the NHAI have been removed from their own land not from the forest land as alleged. As a matter of fact all the proceedings have been initiated in accordance with procedure and no illegality has been committed during the entire process as alleged, as such this application as well as OA filed by the Petitioner/applicant is not maintainable in its present form. Thus the same is liable to be dismissed.

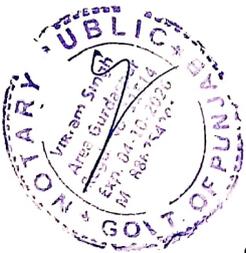
5. That the contents of para No.5 of the application as stated are wrong and hence denied. As mentioned above, the petitioner/applicant is trying to create confusion by equating the plants and trees, regarding the age of plants and trees, and area/land from which allegedly to be removed by the NHAI, whereas the fact is that some of the plants and trees which are allegedly to be removed are still standing which is clear from the photographs. And further, the plants and trees which have been removed by the NHAI have been removed from their own land not from the forest



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land as alleged, regarding which the detailed reply has already been given in the preliminary submissions, the same is reiterated here.

6. That in reply to the contents of para No.6 of the application, it is submitted that as mentioned above, the tree and plants which were removed were standing in the NHAI land not in the forest land, as such no action was required to be taken by the forest department in this regard.
7. That the contents of para No.7 of the application are wrong and hence denied. It is submitted that the petitioner/applicant is levelling false allegation on the answering respondents without any fact or proof for the ulterior motive best known to him, regarding which the detailed reply has already been given in the preliminary submissions, the same is reiterated here.
8. That the contents of para No.8 of the application regarding lodgings of complaint and letter are matter of record. In reply to the rest of the contents, the detailed reply has already been given in the preliminary submissions, the same is reiterated here.
9. That the contents of para No.9 of the application as stated are wrong and hence denied because the trees which have been stated to be removed are still

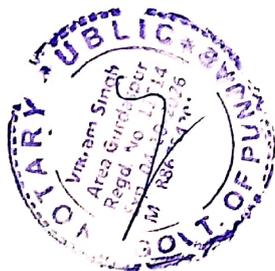


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standing, this fact is clear from the photographs which are being attached herewith for the kind perusal of this Hon'ble court.

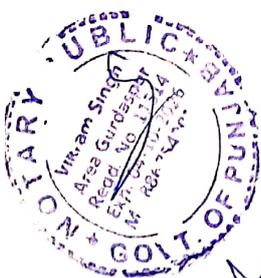
10. That the contents of para No.10 of the application regarding directing the NHAI to seek appropriate permission under the Forest Conservation Act, 1980, for their removal of the trees are matter of record.
11. That in reply to the contents of para No.11 of the application, it is submitted that as mentioned above, the petitioner/ applicant is trying to create confusion by equating the plants and trees, regarding the age of plants and trees, and area/land from which allegedly to be removed by the NHAI, whereas the fact is that some of the plants and trees which are allegedly to be removed are still standing. And further, the plants and trees which have been removed by the NHAI have been removed from their own land not from the forest land as alleged. As a matter of fact all the proceedings have been initiated in accordance with procedure and no illegality has been committed during the entire process, as such this application as well as OA filed by the Petitioner/applicant is not maintainable in its present form. Thus the same is liable to be dismissed.



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12. That the contents of para No.12 of the application as stated are wrong and hence denied because as mentioned above, the petitioner/ applicant is trying to create confusion by equating the plants and trees, regarding the age of plants and trees, and area/land from which allegedly to be removed by the NHAI, whereas the fact is that some of the plants and trees which are allegedly to be removed are still standing. The detailed reply in this regard has already been given in the preliminary submissions, the same is reiterated here.

13. That the contents of para No.13 of the application as stated are wrong and hence denied because as mentioned above, the petitioner/ applicant is trying to create confusion by equating the plants and trees, regarding the age of plants and trees, and area/land from which allegedly to be removed by the NHAI. This fact is clear from the photographs as well as from the Enumeration list, which are being attached herewith as **ANNEXURE A-1 and ANNEXURE A-2** for the kind perusal of this Hon'ble court. The detailed reply in this regard has already been given in the preliminary submissions, the same is reiterated here.



14. That the contents of para No.14 of the application as stated are wrong and hence denied because as mentioned above, the petitioner/ applicant is trying to confuse this Hon'ble court by equating the trees/ plants, in respect of their girth, age etc. The detailed reply in this regard has already been given in the preliminary submissions, the same is reiterated here.

It is therefore, respectfully prayed that the present application as well as OA of the petitioner/applicant may kindly be dismissed in the interest of justice.

Place

Date: 07/11/2025



Deponent
Sanjeev Kumar, PFS,
Divisional Forest Officer,
Gurdaspur Forest Division,
Gurdaspur,

VERIFICATION:-

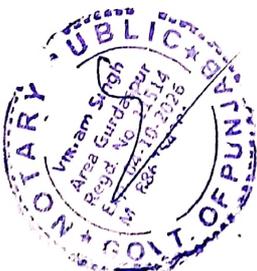
Verified that the para no.1 to 8 of Preliminary Submissions and Para No.1 & 14 of reply on merits of my above reply by way of affidavit are true and correct to my knowledge and as per information derived from the official record, no part of it is false and nothing has been kept concealed.

Place

Date: 07/11/2025



Deponent
Sanjeev Kumar, PFS,
Divisional Forest Officer,
Gurdaspur Forest Division,
Gurdaspur,



Contents of the Affidavit have explained to deponent. He/ She admitted the same to be correct

Page No. 929 Sr. No. 17236

Dated 7-11-2025

VIKRAM SINGH
Notary Public

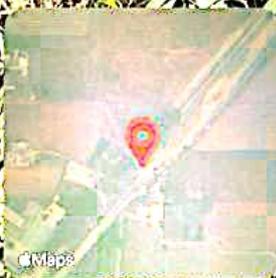


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GPS Map Camera



Gurdaspur, Punjab, India



NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

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Saturday, 18/10/2025 10:33 am GMT+05:30

Note - Captured by GPS Map Camera

255



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

Lat 31.975465, Long 75.338547

Saturday, 18/10/2025 10:31 am GMT+05:30

Note : Captured by GPS Map Camera

256



GPS Map Camera



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

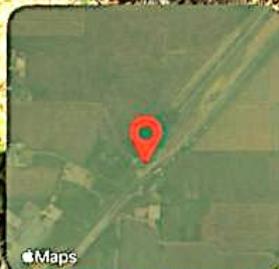
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Note: Captured by GPS Map Camera



 GPS Map Camera



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

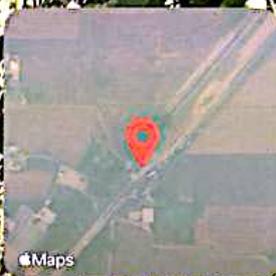
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Note : Captured by GPS Map Camera



GPS Map Camera



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

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Saturday, 18/10/2025 10:34 am GMT+05:30

Note : Captured by GPS Map Camera



GPS Map Camera



Gurdaspur, Punjab, India

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

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Saturday, 18/10/2025 10:31 am GMT+05:30

Note : Captured by GPS Map Camera

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NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

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Note : Captured by GPS Map Camera

261



 GPS Map Camera



Gurdaspur, Punjab, India 

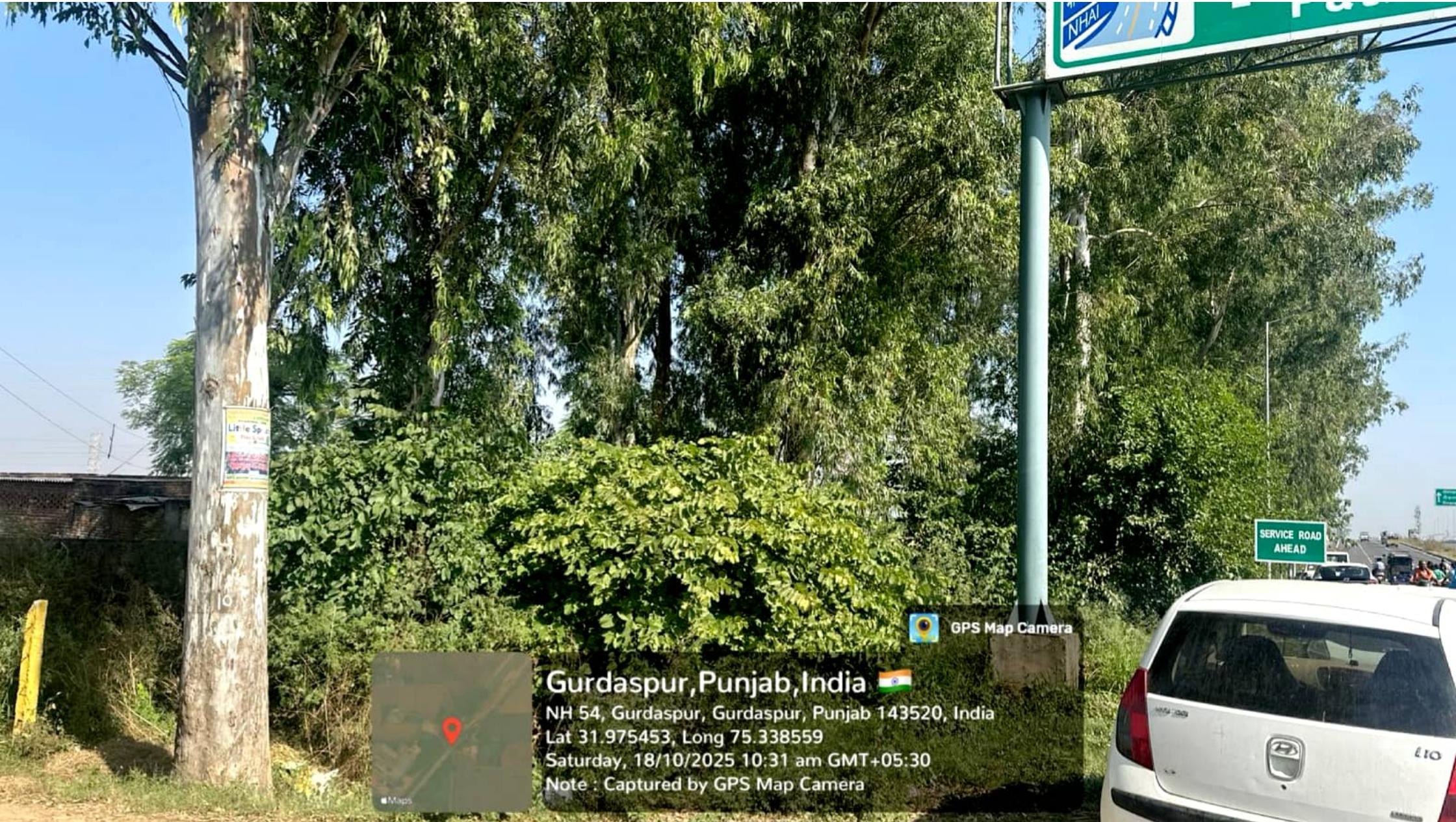
[NH 54, Gurdaspur] Gurdaspur, Punjab 143520, India

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Note - Captured by GPS Map Camera

Maps



Gurdaspur, Punjab, India 
NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India
Lat 31.975453, Long 75.338559
Saturday, 18/10/2025 10:31 am GMT+05:30
Note : Captured by GPS Map Camera

 GPS Map Camera



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GPS Map Camera



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

Lat 31.975631, Long 75.338681

Saturday, 18/10/2025 10:30 am GMT+05:30

Note : Captured by GPS Map Camera

Maps

264

 GPS Map Camera



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

Lat 31.975568, Long 75.338545

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Note : Captured by GPS Map Camera

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RADHA SOAMI
SOHAL
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GPS Map Camera



Gurdaspur, Punjab, India

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

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Note : Captured by GPS Map Camera

Maps



 GPS Map Camera



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267



GPS Map Camera



Gurdaspur, Punjab, India 

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Note : Captured by GPS Map Camera

Maps

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2



GPS Map Camera



Maps

Gurdaspur, Punjab, India 

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 GPS Map Camera

Gurdaspur, Punjab, India 

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Maps

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GPS Map Camera



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

Lat 31.975633, Long 75.338645

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Note: Captured by GPS Map Camera

Maps



GPS Map Camera



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

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Note : Captured by GPS Map Camera

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3



GPS Map Camera



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

Lat 31.975815, Long 75.338731

Saturday, 18/10/2025 10:33 am GMT+05:30

Note : Captured by GPS Map Camera

Maps

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GPS Map Camera



Gurdaspur, Punjab, India



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Note : Captured by GPS Map Camera

Maps



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Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

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Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

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Note : Captured by GPS Map Camera

Maps

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GPS Map Camera



Maps

Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

Lat 31.975853, Long 75.338857

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Note · Captured by GPS Map Camera

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GPS Map Camera



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

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Note : Captured by GPS Map Camera

Maps



 GPS Map Camera



Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

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Note : Captured by GPS Map Camera

Maps

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GPS Map Camera



Maps

Gurdaspur, Punjab, India 

NH 54, Gurdaspur, Gurdaspur, Punjab 143520, India

Lat 31.975583, Long 75.338559

Saturday, 18/10/2025 10:29 am GMT+05:30

Note : Captured by GPS Map Camera

Standing Trees

Annexure A-2

38

Sr. No.	Name of Strip and K.M Side	Enumeration No.	Species	Girth	Class	Volume	Remarks
1	N.H-54 Km 43-44 R/S	1	Eucalyptus	215	IB	3.50	
2		2	Eucalyptus	170	IIB	2.00	
3		3	Eucalyptus	170	IIB	2.00	
4		4	Eucalyptus	186	IA	2.80	
5		5	Eucalyptus	118	III	0.55	
6		6	Eucalyptus	135	IIA	1.10	
7		7	Eucalyptus	173	IIB	2.00	
8		8	Eucalyptus	178	IIB	2.00	
9		9	Eucalyptus	148	IIA	1.10	
10		10	Eucalyptus	132	IIA	1.10	
11		11	Eucalyptus	126	IIA	1.10	
12		12	Eucalyptus	145	IIA	1.10	
13		13	Eucalyptus	174	IIB	2.00	
14		14	Eucalyptus	183	IA	2.80	
15		15	Eucalyptus	155	IIB	2.00	
16		16	Eucalyptus	194	IA	2.80	
17		17	Eucalyptus	130	IIA	1.10	
18		18	Eucalyptus	128	IIA	1.10	
19		19	Eucalyptus	142	IIA	1.10	
20		20	Eucalyptus	175	IIB	2.00	
21	N.H-54 Km 44-45 R/S	1	Eucalyptus	276	IB	3.50	
22		2	Eucalyptus	184	IA	2.80	
23		3	Eucalyptus	172	IIB	2.00	
24		4	Eucalyptus	175	IIB	2.00	
25		5	Eucalyptus	212	IB	3.50	
26		6	Eucalyptus	204	IA	2.80	
27		7	Eucalyptus	104	III	0.55	
28		8	Eucalyptus	127	IIA	1.10	
29		9	Eucalyptus	114	III	0.55	
30		10	Eucalyptus	175	IIB	2.00	
31		11	Eucalyptus	126	IIA	1.10	
32		12	Eucalyptus	132	IIA	1.10	
33		13	Eucalyptus	130	IIA	1.10	
34		14	Eucalyptus	155	IIB	2.00	
35		15	Eucalyptus	190	IA	2.80	
36		16	Eucalyptus	155	IIB	2.00	
37		17	Eucalyptus	185	IA	2.80	
38		18	Eucalyptus	163	IIB	2.00	
39		19	Eucalyptus	165	IIB	2.00	
40		20	Eucalyptus	142	IIA	1.10	
41		21	Eucalyptus	155	IIB	2.00	
42		22	Eucalyptus	167	IIB	2.00	

ABSTRACT

S.NO.	SPP	V	IV	III	IIA	IIB	IA	IB	TOTAL	VOL.
1	EUCALYPTUS	-	-	3	13	16	7	3	42	78.05
	TOTAL	-	-	3	13	16	7	3	42	78.05

-----Sd-----
Beat Incharge

-----Sd-----
RA Gurdaspur

-----Sd-----
R.O. Gurdaspur.

TRUE COPY

Attested
AD
Divisional Forest Officer
Gurdaspur Forest Division
Gurdaspur

ਖਰ੍ਹੇ ਕੁੱਝ
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ਲੜੀ ਨੰ.	ਸਟਰਿਪ ਦਾ ਨਾਂ ਅਤੇ ਕਿ.ਮੀ.ਪਾਸਾ	ਸ਼ੁਮਾਰੀ ਨੰ.	ਕਿਸਮ	ਲਪੇਟ	ਕਲਾਸ	ਵਾਲੀਅਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
1	ਐਨ.ਐਚ. 54 ਕਿਮੀ 43-44 R/s	1	ਸਫੇਦਾ	215	IB	3.50	
2	"	2	"	170	IIB	2.00	
3	"	3	"	170	IIB	2.00	
4	"	4	"	186	IA	2.80	
5	"	5	"	118	III	0.55	
6	"	6	"	135	IIA	1.10	
7	"	7	"	173	IIB	2.00	
8	"	8	"	178	IIB	2.00	
9	"	9	"	148	IIA	1.10	
10	"	10	"	132	IIA	1.10	
11	"	11	"	126	IIA	1.10	
12	"	12	"	145	IIA	1.10	
13	"	13	"	174	IIB	2.00	
14	"	14	"	183	IA	2.80	
15	"	15	"	155	IIB	2.00	
16	"	16	"	194	IA	2.80	
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18	"	18	"	128	IIA	1.10	
19	"	19	"	142	IIA	1.10	
20	"	20	"	175	IIB	2.00	
21	ਐਨ.ਐਚ. 54 ਕਿਮੀ 44-45 R/s	1	ਸਫੇਦਾ	276	IB	3.50	
22	"	2	"	184	IA	2.80	
23	"	3	"	172	IIB	2.00	
24	"	4	"	175	IIB	2.00	
25	"	5	"	212	IB	3.50	
26	"	6	"	204	IA	2.80	
27	"	7	"	104	III	0.55	
28	"	8	"	127	IIA	1.10	
29	"	9	"	114	III	0.55	
30	"	10	"	175	IIB	2.00	
31	"	11	"	126	IIA	1.10	
32	"	12	"	132	IIA	1.10	
33	"	13	"	130	IIA	1.10	
34	"	14	"	155	IIB	2.00	
35	"	15	"	190	IA	2.80	
36	"	16	"	155	IIB	2.00	
37	"	17	"	185	IA	2.80	
38	"	18	"	163	IIB	2.00	
39	"	19	"	165	IIB	2.00	
40	"	20	"	142	IIA	1.10	
41	"	21	"	155	IIB	2.00	
42	"	22	"	167	IIB	2.00	

ABSTRACT

S.NO	SPP	V	IV	III	IIA	IIB	IA	IB	TOTAL	VOL.
1	ਸਫੇਦਾ	-	-	3	13	16	7	3	42	78.05
	Total	-	-	3	13	16	7	3	42	78.05

Beay incharge

R.A Gurdaspur

Attestat

R.O Gsp

Divisional Forest Officer
Gurdaspur Forest Division
Gurdaspur



C.C. No.
 FIR No.
 U/S
 P.S.

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
 Suit/Appeal No. O.A. 779/2024 JURISDICTION OF 20

In re:-

DINESH GUPTA

Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

STATE OF PUNJAB & ORS. Defendant(s)/ Respondent(s)/ Accused
 Know all to whom these Present shall come that I/we SANJEEV KUMAR, PFS, DFO, GURDASPUR

The above named RESPONDENT NO. 1 TO 3 do hereby appoint

ANMOL PANWAR [D-4365/2016]
 S-353, Lower Ground Floor, Greater Kailash I, Delhi 110048
 Mob: 9871717254; 7042914501; Email: anmolpanwaroffice@gmail.com

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood

by me/us on this 7 Day of November 2025
 Accepted subject to the terms of the fees.

A Panwar
 Advocate

Divisional Forest Officer
Gurdaspur Forest Division
Gurdaspur

Client Client
 I Identify the Signature/Thumb Impression of Below Mentioned Person,
 Who has been Signed in My Presence. The Client.